

look at it once again and if it is necessary the Government has to come with some reply. I will have a look at it.

(Interruptions)

[Translation]

SHRI BALWANT SINGH KHALSA (Ropar) : Sir, there is the case of Jaswant Singh Khalasa.

[English]

He is the son of a person who had died in "Kama Gata Maru" for the freedom of this country...*(Interruptions)*

[Translation]

SHRI MAJOR SINGH UBOKE (Tarantaran) : Punjab people want justice from you...*(Interruptions)*

[English]

MR. SPEAKER : Mr. Barnala, I myself will have a look at it again.

(Interruptions)

MR. SPEAKER : There will be no Zero Hour today. The Business Advisory Committee has decided that there will be no Zero Hour. I am very sorry that I cannot allow you.

Mr. Jena, have you presented your Report?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : I have already laid the Third Report of the BAC, Sir.

12.06 hrs.

At this stage Shri Basant Singh Khalsa and some other members set on the floor near the Table.

(Interruptions)

12.06½ hrs.

ELECTION TO COMMITTEE

Court of Aligarh Muslim University

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : I beg to move:

"That in pursuance of sub-clauses (xxiv) of clause (1) of Statue 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of Aligarh Muslim

University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University."

MR. SPEAKER : The question is :

"That in pursuance of sub-clauses (xxiv) of clause (1) of Statue 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University."

The motion was adopted.

[English]

MR. SPEAKER : Now we take up Matters under Rule 377. Shrimati Sumitra Mahajan may read out.

(Interruptions)

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore) : Before I read out 377, I would like to say some thing very important...*(Interruptions)* There has been no Zero Hour today...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ (South Delhi) : The hon. Home Minister should take note of it...*(Interruptions)*

[English]

MR. SPEAKER : Our decision is not to have Zero Hour because we have to complete the business of the House. No, I am sorry, Madam, I have been very considerate to you but not today.

(Interruptions)

MR. SPEAKER : Mr. Barnalaji, when I have said that I will have a look at it again, what else can I do?

(Interruptions)

SARDAR SURJIT SINGH BARNALA : Sir, I had brought it to the notice of the Home Minister three days back in the House. I made a mention of it in the House and it was brought to the notice of the Home Minister three days ago.

MR. SPEAKER : I will talk to the Home Minister. I will have a word with the Home Minister. Is it all right?

(Interruptions)

12.10 hrs.

At this stage Shri Basant Singh Khalsa and some other Hon'ble Members went back to their seats

(Interruptions)